

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.213 – IA/556(AHM)2024  
ITEM No.214 – IA/784(AHM)2024  
In  
C.P.(IB)/238(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Drip Capital Inc.

.....Applicant

V/s

Girdhari International Private Limited

.....Respondent

**Order delivered on: 26/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/RP

:Mr. Monaal Davawala, Advocate

For the Respondent

:Mr. Chaitanya J Patel, Advocate for R-1 and R-2 (in  
IA/556(AHM)2024)

:Mr. Sachin Kadam, Advocate for Mr. P. M. Lakhani,  
Advocate (in IA/784(AHM)2024)

**ORDER**  
**(Hybrid Mode)**

**IA/556(AHM)2024 & IA/784(AHM)2024**

**IA/556(AHM)2024**

Now the rejoinder has been filed by the applicant/RP on 26.06.2024 vide Inward Diary No. 4917 which is taken on record.

Learned counsel for the applicant/RP submits there is continuous non-cooperation on the part of the Respondent/Suspended Management. Let the both Respondents are directed to remain present physically on the next date of hearing.

Re-list for further consideration on 01.07.2024.

**IA/784(AHM)2024**

Learned counsel appearing for the respondent states that he is in a process to file reply and, further, states that advance copy has been served to the learned counsel for the applicant/RP and undertakes to return an amount of Rs.14.34 Lakhs within three months.

Respondent should ensure to file reply within three days. Rejoinder, if any, be filed within a week, thereafter.

Learned counsel for the respondents is directed to remain present physically along with his clients on the next date of hearing.

Re-list for further consideration on 01.07.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**